GOVERNMENT OF INDIA TOURISM LOK SABHA

UNSTARRED QUESTION NO:2657 ANSWERED ON:11.03.2011 ADVENTURE TOURISM Ananth Kumar Shri

Will the Minister of TOURISM be pleased to state:

- (a) the number of activities identified as Adventure Tourism;
- (b) whether these activities have been promoted by the Government through Public-Private-Partnership mode;
- (c) the funds sanctioned, released and utilised by the State Governments during each of the last three years and the current year;
- (d) whether there is shortage of qualified trainers and safety equipments in various activities of adventure tourism;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

Answer

THE MINISTER OF TOURISM(SHRI SUBODH KANT SAHAI)

- (a): The Ministry of Tourism in its guidelines for Basic Minimum Standards for Adventure Tourism related activities has identified the following categories of adventure tourism activities, viz, land, water and air based activities which include mountaineering, trekking, river running, hang gliding, para gliding and bungee jumping.
- (b): Development and promotion of tourism is primarily the responsibility of State Governments/UT Administrations concerned. The Adventure Tour Operators Association of India (ATOAI) comprising of recognized Adventure Tour Operators from the private sector, collaborates with the Ministry of Tourism in development of adventure tourism in the country.
- (c): The Ministry of Tourism extends Central Financial Assistance to State Governments/UT Administrations for development and promotion of tourism projects including adventure tourism on the basis of proposals received from them, subject to adherence to scheme guidelines, availability of funds and inter-se priorities. Details of the funds sanctioned and released/utilized by the State Governments/UTs during each of the last three years and current year (as on 31.12.2010) is annexed.
- (d) to (f): Training and provision of safety equipment for various activities for adventure tourism including safety-precautionary measures to prevent any untoward incidents, are under the purview of the concerned State Governments.